publishing the Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1967.

Pavers laid

- (vi) Notification GSR. No. 148, dated the 19th January, 1968.
- (vii) Three Notifications (G.S.R. Nos. 239 to 241), dated the 2nd February, 1968.
- (b) A copy of the Ministry of Food, Agriculture, Community De velopment and Cooperation (De Agriculture) partment of Notifi cation G.S.R, No. 89, dated the 30th December, 1967 publishing the Fer tiliser (Control) Third Amendment Order, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- A copy of the Ministry of (c) Food, Agriculture, Community De velopment and Cooperation (De partment of Food) Notification G.S.R. No. 181, dated the 25th Jan uary, 1968, publishing an amendment
 - to Government Notification G.S.R. No. 1842 dated the 24th December, 1964, under sub-section (1) of se-tion 12-A of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-138/68 for (a) to (c).]

MINISTRY OF FOOD AGRICULTURE COM-MUNITY DEVELOPMENT AND COOPERA-TION (DEPARTMENT OF FOOD) NOTIFICA-TIONS

SHRI ANNASAHEB SHINDE; Sir, 1 also beg to lay on the Table a copy «ach of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food): -

- (i) Notification G.S.R. No. 13, dated the 1st January, 1968, publishingcorrigendum to Government Notification G.S.R. No. 1380, dated the 8th September, 1967
- (ii) Notification G.S.R. No. 14, dated the 1st January, 1968 publishing a corrigendum to Government

Notification G.S.R. No. 1381, dated the 8th September, 1967.

on the Table

- (iii) Notification G-S.R. No- 15, dated the 1st January, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1382, dated the 8th September,
- (iv) Notification GS.R. No- 18, dated the 1st January, 1968, publishing a corrigendum to Government Notification G-S.R. No. 1383, dated the 8th September, 1967. [Placed in Library. See No. LT-38/ 68 for I to IV]

REPORT ON THE FOURTH GENERAL ELEC-TIONS IN INDIA 1967, VOLUME I (GENERAL)

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): I beg to lay on the Table a copy of the Report on the Fourth General Elections in India 1967, Volume I (General). [Placed in Library. See No. LT-41/68]

I- THE REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1967-

II- THE REGISTRATION OF ELECTORS (AMENDMENT) RULES, 1968.

MOHAMMAD SHRI YUNUS SALEEM: Sir, I also beg to lay on the Table a copy each of the following Notifications of Ministry of Law (Legislative Department), under sub-section (3) of section 28 of the Representation of the People Act, 1950: —

- (i) Notification S-O- No. 4570, dated the 18th December, 1967, publishing the Registration of (Second Electors Amendment) Rules, 1967.
- (ii) Notification S.O. No. 370, dated 25th January, 1968, publishing